

(2024) 10 JH CK 0038

In the Jharkhand High Court

Case No : Writ Petition (Crl) Filing No.25891 Of 2024

Ram Satis Kurup @ Ram Satish Kurup @ Ram Satiya Kurup
@ R.Satish Kumar Kurup and Another

APPELLANT

Vs

State of Jharkhand and Another

RESPONDENT

Date of Decision : 29-10-2024

Acts Referred:

Citation : (2024) 10 JH CK 0038

Hon'ble Judges : Sanjay Kumar Dwivedi, J

Bench : Single Bench

Advocate : Abhijit Kumar, Rishi Bharti, Deepankar Roy

Judgement

Sanjay Kumar Dwivedi, J

1. Learned counsel for the petitioners submits that so far as defect no.89 is concerned, the statement of earlier movement is made in paragraph no.3.
2. In view of such submission and looking to the said paragraph defect no.89 is ignored.
3. Learned counsel for the petitioners further submits that so far as the defect no.72(i) is concerned, he will remove the same in course of the day.
4. Let him do so.
5. Learned counsel for the petitioners submits that now the charge sheet has been submitted and the cognizance has been taken and he further submits that the allegations are made that informant company was in business terms with the company namely M/s Credence Pvt. Ltd. and these petitioners happened to be employees of that company and in the complaint petition it is disclosed that for certain transaction the amount has also been received by the respondent no.2 who is the informant. He further submits that now these petitioners are working with M/s Credence Pvt. Ltd. and they have left the service w.e.f the year 2012 itself.

6. Issue notice upon the respondent no.2 by registered post with A/d as well as under ordinary process for which requisites etc must be filed within one week after Deepawali Vacation.
7. Let this matter appear on 9.12.2024.
8. Till the next date, no coercive steps shall be taken against the petitioners in connection with Adityapur P.S.Case No.66 of 2013, G.R. No.290 of 2013 Pending in the court of learned Chief Judicial Magistrate, Seraikella.
9. Learned counsel appearing on behalf of the respondent State will assist the Court on the law point on the next date of listing.